

Inquiry into rape incidents

2020. SHRI N.K. SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the National Commission for Women (NCW) has sent its team to various States in the country to inquire into the incidents of rape;

(b) if so, the details thereof, State-wise and the recommendations, if any, made by NCW; and

(c) Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Yes Sir, National Commission for Women (NCW) has sent its team to Chhattisgarh, Delhi, Maharashtra, Odisha & Rajasthan to inquire into the incidents of rape. The NCW takes up the matter with the concerned authorities including State Governments. NCW also constitutes Inquiry Committees on some specific incidences of grave injustice or deprivation of women's rights including on the reported cases of alleged rape/gang rape. The recommendations of the Inquiry Committees after approval of the Commission are then forwarded to the concerned State Governments to take appropriate action and follow up in the matter.

(c) Recently, the "Criminal Law (Amendment), Act 2013" has been enacted making the punishment more stringent for offences like rape, besides recognizing various other activities like voyeurism, stalking etc. as offences and crime against women.

Child care centres

2021. DR. JANARDHAN WAGHMARE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of registered child care centres/institutions in the country, State/UT-wise;

(b) whether a number of such centres/institutions which have not been registered are operating in the country;

- (c) if so, the details thereof;
- (d) whether instances of child abuse and lack of residential facility in such centres/institutions have come to Government's notice; and
- (e) if so, the details thereof and steps taken by the Government against such centres/institutions?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The State/UT-wise number of child care institutions registered under the Juvenile Justice (Care and Protection of Children) Act, 2000 in the country and being provided financial assistance under the Integrated Child Protection Scheme (ICPS) is given in the Statement (See below).

(b) and (c) The data regarding number of unregistered child care institutes is not maintained centrally.

(d) The child care institutions are required to be compulsorily registered under the Juvenile Justice (Care and Protection of Children) Act, 2000 and are provided financial assistance under the Integrated Child Protection Scheme (ICPS). The responsibility for implementation of the Act and ICPS is that of the State Government/UT administration. However, at national level, the National Commission for Protection of Child Rights (NCPCR) has enquired into some complaints received by the Commission with regard to instances of child abuse and lack of residential care facilities in child care institutions. The State-wise details of such complaints received by NCPCR are being collected and will be laid on the Table of House.

(e) The Act and Central Model Rules framed thereunder, provide for monitoring, inspection, standards of care and measures that may be taken by the State Government/UT administration to address any reported instance of child abuse or lack of residential care facilities. The Ministry of Women and Child Development has been urging the State Government/UT Administration from time to time to identify and register all child care institutions, so as to ensure that standards of care can be monitored. In response to complaints received at national level, NCPCR makes recommendations to the State Government/UT administration for taking appropriate action.

Statement

State/UT-wise details of various types of Homes, Open Shelters and Specialised Adoption Agencies (SAAs) being provided financial assistance under the Integrated Child Protection Scheme (ICPS) during the year 2013-14 (up to 31.01.2014)

Sl. No.	Name of the State/UT	No. of Homes	No. of Open Shelters	No. of SAAs
1	2	3	4	5
1	Andhra Pradesh	105	10	23
2	Arunachal Pradesh	1	-	1
3	Assam	7	3	4
4	Bihar	14	11	2
5	Chhattisgarh	29	6	1
6	Goa	-	-	-
7	Gujarat	54	-	9
8	Haryana	22	21	3
9	Himachal Pradesh	22	2	1
10	Jammu and Kashmir	-	-	-
11	Jharkhand	15	1	5
12	Karnataka	76	23	24
13	Kerala	28	3	14
14	Madhya Pradesh	44	4	24
15	Maharashtra	86	2	17
16	Manipur	12	2	6
17	Meghalaya	18	1	1
18	Mizoram	25	-	4
19	Nagaland	19	2	2
20	Orissa	134	9	12

1	2	3	4	5
21	Punjab	15	-	5
22	Rajasthan	80	20	36
23	Sikkim	5	-	1
24	Tamil Nadu	243	14	15
25	Tripura	13	3	9
26	Uttar Pradesh	64	18	5
27	Uttarakhand	15	-	2
28	West Bengal	53	22	14
29	Andaman and Nicobar Island	-	-	-
30	Chandigarh	2	-	-
31	Dadra and Nagar Haveli	-	-	-
32	Daman and Diu	-	-	-
33	Delhi	25	14	2
34	Lakshadweep	-	-	-
35	Puducherry	27	2	2
TOTAL		1253	193	244

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers Laid on the Table. ...*(Interruptions)*...

Reports and Accounts (2012-13) of various PSUs, Corporations, Councils, Centres, National Institutes, Associations, Academic Institutions, Boards etc. and related papers.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act,) 1956:—

- (i) (a) Thirty-ninth Annual Report and Accounts of the Central Electronics Limited (CEL.), New Delhi, for the year 2012-13,